NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. IA/219/2024 IN C.P. (IB)/745(MB)2021

IN THE MATTER OF

Mrs. Neeta Navin Nagda

VS

Anusmera Realty and Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.03.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:
For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **23.04.2024.**

Sd/-

MADHU SINHA
Member (Technical)

Sd/-

REETA KOHLI
Member (Judicial)

Shubham